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WP-6801-2025

IN THE HIGH COURT OF MADHYA PRADESH AT JABALPUR

BEFORE

HON'BLE SHRI JUSTICE SURESH KUMAR KAIT, CHIEF JUSTICE

&

HON'BLE SHRI JUSTICE VIVEK JAIN ON THE 16th OF APRIL, 2025

WRIT PETITION No. 6801 of 2025

VIJAY YADAV AND OTHERS

Versus

THE STATE OF MADHYA PRADESH AND OTHERS

Appearance:

Shri Shambhoo Dayal Gupta, learned counsel for the petitioners.

Shri Amit Seth, learned Additional Advocate General along with Shri Ritwik Parashar, learned Government Advocate for respondent/State.

ORDER

Per. Hon'ble Shri Justice Suresh Kumar Kait, Chief Justice

Counsel for the petitioners seek permission to withdraw the petition on instruction with liberty to file appeal against the order passed by the Collector.

Permission is granted.

Appeal be filed within a week.

Till then, no coercive steps shall be taken against the petitioner.

Let original copy of the order passed by the Collector be returned to the counsel for the petitioners and photocopy of the said order be placed in this petition.

(SURESH KUMAR KAIT) CHIEF JUSTICE (VIVEK JAIN) JUDGE